

ITEM NO.15

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CRL.M.P. Nos. 17643 & 17644/2016 in

Criminal Appeal No. 282/2016

JAGADAMBA PRASAD

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

(For bail, exemption from filing O.T. and office report)

Date : 27/02/2017

These applications were called on for hearing today.

CORAM :

HON&#39;BLE MR. JUSTICE A.K. SIKRI

HON&#39;BLE MR. JUSTICE ASHOK BHUSHAN

For Appellant(s)

Mr. J. C. Gupta, Sr. Adv.

Mr. Anurag Tomar, Adv.

Mr. Rameshwar Prasad Goyal, Adv.

For Respondent(s)

Mr. Pawanshree Agarwal, Adv.

Mr. Siddharth Sengar, Adv.

Mr. Adarsh Upadhyay, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel appearing for the petitioner seeks permission to withdraw the instant application for bail.

The application for bail is, accordingly, dismissed as withdrawn.

(Nidhi Ahuja)

(Mala Kumari Sharma)

Court Master

Court Master